

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A.No. 54/98 in
O.A.No. 919/98.

Dt. of Decision : 27-11-98.

T.Srinivasa Rao

..Applicant.

Vs

The Chief General Manager,
Telecommunications, AP Circle,
Hyderabad-1. (Rep. UCI).



..Respondent.

Counsel for the applicant : Mr.N.R.Srinivasan

Counsel for the respondent : Mr.V.Rajeshwara Rao, Addl.CGSC.

CCRAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.N.R.Srinivasan, learned counsel for the applicant and Mr.V.Rajeshwara Rao, learned counsel for the respondent.

2. The contention made in this RA is same as the contention made in RA.53/98 in OA.920/96 which is disposed of to-day. The order passed in RA.53/98 in OA.920/96 will hold good in this RA also.

3. Hence, the RA is disposed of. No costs.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी
COURT OFFICER
केंद्र : न्यायालय, आंध्र प्रदेश
Central Administrative Tribunal
HYDERABAD BENCH

True Copy
N.A. Srinivasan
Counsel for the
Petitioner